

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 6

CP (IB) No. 186/Chd/Hry/2020

Under Section 7, IBC 2016

In the matter of:-

Punjab National Bank

...Petitioner/Financial Creditor

Vs.

AA Agro Energy Pvt. Ltd.

...Respondent/Corporate Debtor

Present: Mr. D.K. Gupta, Advocate for the petitioner-Financial Creditor.
Mr. Ashok Kumar, Director in person.

A date is requested by the learned counsel for the petitioner-Financial Creditor that he may seek instructions from the Bank regarding the recovery of the interest component which is still pending against the respondent-Corporate debtor. Let the same be done within one week. List on 17.08.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 10, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)